

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 07.07.2017.

PRESENT: Hon'ble Member(J) **Shri Ratakonda Murali**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CA 594/16	TP 292/17	Hearing	391/ 394	Nandur Sugars Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	Sugatha H 9036182607	Petitioner	Sept H

Counsel for petitioner is present. Authorised signatory of the Petitioner Company filed memo along with a copy of the Board resolution which was also signed by the counsel for petitioner seeking permission to withdraw the petition on the ground that the Petitioner will proceed according to provisions of Sections 233 of Companies Act, 2013.

I have gone through the memo filed. Since the Petitioner Company suo-motu has filed memo seeking permission for withdrawal of the petition, therefore, permission can be granted to the Petitioner Company to withdraw the same.

In the result, petition is dismissed as withdrawn vide separate orders.


MEMBER (J)